The GOBAR-Dhan has been taken up by most of the States including Rajasthan. According to Government of Rajasthan, proposals have been received from 28 districts. 8 Technical Agencies have been finalized and they have allotted 22 project proposals for preparing their Detailed Project Reports (DPRs). Two DPRs have already been received.

### Implementation of CAP for air pollution control in NCR

- \*81. DR. KANWAR DEEP SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) whether all the guidelines mentioned under Comprehensive Action Plan (CAP) for Air Pollution Control in Delhi and National Capital Region (NCR) have been rolled out for implementation; and
- (b) if so, the details thereof along with guidelines that have not been rolled out yet for implementation?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) A Comprehensive Action Plan (CAP) for management of air pollution in Delhi and NCR has been finalized by the Ministry in consultation with various stakeholders. The finalized action points were notified by Central Pollution Control Board (CPCB) on June 22, 2018 under Section 3 and 5 of Environmental (Protection) Act, 1986 for strict implementation by concerned agencies. Copy of the notified CAP is given in the Statement (See below). CAP identifies timelines and implementing agency for actions points identified under various categories viz. Air quality monitoring, Action to reduce vehicular emissions, Strategies to reduce vehicle numbers on roads, Non-motorized transport (NMT) network, Parking policy to reduce congestion and pollution, Traffic management, Power plants and industries, Generator sets, Open burning, Domestic chulha burning and open eateries, Control measures for road dust, and Control measures for construction dust. Ministry of Environment, Forest and Climate Change is closely monitoring and coordinating with relevant agencies for ensuring effective and timely implementation of various activities as notified in CAP.

### Statement

Finalized Action Points notified by Central Pollution Control Board (CPCB)

AQM/CAP/2017-18/2924 to 2978

June 22, 2018

As per the list

Starred Questions

Sub.: Direction under Section 3 and Section 5 of The Environmental (Proction) Act, 1986 regarding Comprehensive Action Plan (CAP) for Air Pollution Control in Delhi and NCR-reg.

WHEREAS, rising air pollution in Delhi and NCR is a matter of serious concern. especially with regards to high levels of particulate matter exceeding National Ambient Air Quality Standards, 2009;

WHEREAS, the matter is also being heard by Hon'ble of Supreme Court of India in the matter of W.P. (Civil) No. 13029 of 1985 in the matter of M. C. Mehta *Vs.* Union of India. and the Hon'ble Court had issued directions from time to time;

WHEREAS, Graded Response Action Plan (GRAP) was notified by MoEF and CC on January) 12, 2017 for implementation of identified actions under different Air Quality) Index (AQI) categories for prevention of high pollution events and dealing with air pollution emergencies and concerned agencies are required to take actions as per the plan;

WHEREAS, with an objective of improving air quality in the National Capital Territory of Delhi and National Capital Region States of Haryana, Rajasthan and Uttar Pradesh a time-bound source specific Comprehensive Action Plan (CAP) has been evolved;

WHEREAS, Hon'ble Supreme Court *vide* its order dated December 13, 2017 in W. P. (civil) No. 13029 of 1985 in the matter of M. C. Mehta *Vs.* Union of India directed MoEF and CC to discurs draft Comprehensive Action Plan (CAP) for Air Pollution Control in Delhi and NCR With EPCA, specifically with regards to timeline and notify), publish and implement recommendations made;

WHEREAS, two Takeholder meeting were held under Chairmanship of Secretary. MoEF&CC on December 28, 2017 and February 20, 2018 MoEF&CC asked CPCB *vide* letter dated January 24, 2018 and February 26, 2018 to issue directions with reference to action points under Comprehensive Action Plan.

In response, directions under Section 3 and Section 5 of The Environment (Protection) Act, 1986 were issued to concerned agencies on January 25, 2018 and March 06, 2018;

WHEREAS, to ensure effective implementation of action prescribe in CAP, Ministry of Environment, Forest and Climate Change *vide* letter dated June 14, 2018 has asked CPCB to issue directions under Environment (Protection) Act, 1986 to all the concerned stakeholders in Centre and in Delhi NCR States *Viz.* Uttar Pradesh,

Haryana and Rajasthan for undertaking all necessary measures with reference to the following action points of the annexed CAP:

Sl. No. 2.1.1, 2.1.2, 2.1.3, 2.1.4, 2.1.5, 2.2.3, 2.2.4, 2.2.5, 2.2.6, 2.2.7, 2.2.9, 2.2.10, 2.1.11, 2.2.12, 2.2.13, 2.2.14, 2.2.15, 2.2.16, 2.2.17, 2.3.1, 2.3.2, 2.3.3, 2.3.4, 2.3.5, 2.3.6, 2.3.7, 2.3.8, 2.3.9, 2.3.10. 2.3.11, 2.3.12, 2.3.13, 2.3.14, 2.3.15, 2.3.16, 2.3.17, 2.3.18, 2.3.19, 2.3.20, 2.4.1, 2.5.1, 2.5.2, 2.5.3, 2.6.1, 2.6.2, 2.6.3, 2.6.4, 2.6.5, 2.6.6, 2.6.7, 2.6.8, 2.6.9, 2.7.1, 2.7.2, 2.7.3, 2.7.4, 2.7.5, 2.7.6, 2.7.7, 2.7.8, 2.7.9, 2.7.10. 2.7.12, 2.7.13, 2.7.14, 2.7.15, 2.7.16, 2.7.17, 2.7.18, 2.7.19, 2.8.1, 2.8.2, 2.8.3, 2.8.4, 2.8.5, 2.9.1, 2.9.2, 2.9.3, 2.9.4, 2.9.5, 2.9.6, 2.9.7, 2.10.1, 2.10.2, 2.10.3, 2.11.1, 2.11.2, 2.12.1, 2.12.2

Now therefore, in exercise of powers delegated to the Chairman, CPCB under Section 5 of the Environment (Protection) Act, 1986, it is directed to ensure strict implementation of Comprehensive Action Plan for specific actions pertaining to your department, as annexed with this direction;

It is further directed that receipt of this direction be acknowledged and action taken report be given to CPCB within 07 days.

(S.P. Singh Parihar) Chairman

Copy to:

The Chairman : For kind information please
 Environment Pollution Control Authority
 Core 6A, 12th Floor, India Habitat Centre
 Lodhi road. New Delhi-110003

Shri Ritesh Kumar Singh : For kind information please
Joint Secretary
C.P. Division
Ministry of Environment, Forest and Climate Change
Indira Paryana Bhawan Jor Bagh,
New Delhi-110003

• Head, IT division : For kind information please

(A. Sudhakar) Member Secretary

#### 1. The Chairman

Delhi Pollution Control Committee 4th and 5th Floor, ISBT Building, Kashmere Gate, New Delhi, Delhi-110006

[11 February, 2019]

#### 2. The Chairman

Uttar Pradesh Pollution Control Board Building. No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226010

### The Chairman

Haryana State Pollution Control Board

C-11, Sector-6, Panchkula Haryana-134109

### 4. The Secretary

Ministry of Petrolaum and Natural Gas Shastri Bhavan, New Delhi-110001

### 5. The Chief Executive Officer

Indraprastha Gas Limited IGL Bhawan, Plot No. 4, Community Centre Sector 9, R.K. Puram, New Delhi-110022

### 6. The Chief Executive Officer

GAIL (INDIA) Limited GAIL Bhawan, 16 Bhikaji Cama Place, R.K. Puram, New Delhi-110066

### 7. The Commissioner

Transport Department, Delhi

The Mail Rd.

Timarpur, New Delhi, Delhi-110054

### The Commissioner

Uttar Pradesh State Trantsport Corporation Kaushambi Metro Car Parking, Kaushambi, Ghaziabad, Uttar Pradesh-201010

## The Commissioner

Rajasthan Government Transport Office NH-65, Nagaur Road Nagaur, Rajasthan-341001

### 10. The Commissioner

Transport Department, Haryana 30 Bays Building, 2nd Floor, Sector 17C, Chandigarh-160017 Haryana

Starred Questions

### 11. The Secretary

Ministry of Road Transport and Highways

1. Sansad Marg, Gokul Nagar, Sansad Marg Area, New Delhi,

Delhi-110001

# 12. The Chairman

Insurance Regulatory and Development Authority Sy No. 115/1, Financial District, Nanakramguda, Gachibowli Hyderabad-500032

#### 13. The Commissioner

North Delhi Municipal Corporation

16, Rajpur Road,

Ludlow Castle, Civil Lines, Delhi-110054

### 14. The Commissioner

East Municipal Corporation of Delhi

419, Udyog Sadan, Patparganj Industrial Area,

Patparganj, New Delhi, Delhi-110096

### 15. The Commissioner

South Delhi Municipal Corporation

780, Major Somnath

Marg, Secror, 9. R. K. Puram,

New Delhi. Delhi-110022

### 16. The Commissioner

New Delhi Municipal Council

NDMC Head Office,

Palika Kendra Parliament Street, New Delhi-110001

### 17. The Chairman

National Highways Authority of India

G-5 & 6, Sector-10

Dwarka New Delhi-110075

Phone: 011-25074100 & 25074200

### 18. The Chief Secretary

Government of Haryana,

Haryana Civil Secretariat, Sector-1 Chandigarh-160001

# 19. The Chairman

Delhi Transport Corporation

IP Estate, New Delhi, Delhi-110002

### 20. The Managing Director

Delhi Integrated Multi-Modal Transit System Ltd.

1st Floor, Maharana Pratap ISBT Building. Kashmere Gate, Delhi-110006

[11 February, 2019]

Tel: 011-43090100

#### 21. The Vice Chairman

Delhi Development Authority Vikas Sadan

New Delhi-110023

### 22. The Secretary

Public Works Department

Indraprastha Marg, Vikram Nagar New Delhi, Delhi-110002

### 23. The Managing Director

Delhi Metro Rail Corporation

Metro Bhawan Fire Brigade Lane Barakhamba Road, New Delhi-110001

# 24. The Secretary

Ministry of Urban Development, Maulana Azad Road, Nirman Bhawan New Delhi-110011

#### 25. National Capital Region Planning Board

First floor, Core-4B Habitat Centre, Lodhi Road New Delhi-110003

### 26. The Chief Secretary

Delhi Secretariat Sachivalay Marg, Near ITO,

Vikram Nagar, New Delhi-110002

### 27. The Chief Secretary

Haryena Civil Secretariat, 4th Floor, Sector-1, Chandigarh-160001

### 28. The Chicf Secretary

Secretariat Bhagwant Das Road, Ashok Nagar, Rajasthan-302005

### 29. The Chief Secretary

Secretariat The Mall Avenue Lucknow, Uttar Pradesh-226027

### 30. The Commissioner

Delhi Traffic Police Headquarters

Dev Prakash Shastri Marg, Pusa, New Delhi-110012

## 31. Haryana Urban Development Authority

Sector-9A, Jhajjar, Haryana-124507

### 32. Urban Development and Housing Department

Foor Building, Secretariat, Jaipur, Rajasthan-302005

### 33. Uttar Pradesh Housing and Development Board

104, Mahatma Gandhi Road Lucknow, Uttar Pradesh-226001

34. Chief Executive Office

National thermal Power Corporation Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi road New Delhi-110003

35. Directorate of Environment,

Govt. of Haryana, SCO 1-2-3, Sector 17-D (2nd Floor) Chandigarh

- 36. Power Grid Corporation of India Limited, B-9 Qutab Institutional Area, Katwaria Sarai, New Delhi-110016
- 37. The Chairman Indian oil Corporation Ltd. G-9, Ali Yavar Jung Marg, Bandra (East) Mumbai-400001
- 38. The Chairman Hindustan Petroleum Corp. Ltd. Petroleum House, 17 Jamshedji Tata Road, Mumbai 400 020
- 39. The Chairman Bharat Petroleum Corporation Ltd. Bharat Bhawan, 4 and 6 Currimbhoy Road, Ballard Estate, Mumbai 400 001
- 40. The Chairman Numaligarh Refinery Limited 122A, G.S. road, Christianbasti, Guwahati-781005
- 41. The Chairman

Mangalore Refinery and Petrochemicals Limited Kuthethoor P.O. Via Katipalla Mangalore, India-575030

42. The Chairman

Reliance Industries Limited Maker Chambers-IV Nariman Point Mumbai-400021

43. The Chairman

Essar Oil Limited Equinox Business Park (Postiasula lemma Park) Off. Bandra Kurla Complex LBS Nagar Kurla West, Mumbai 400070

44. The Chairman

Bharat Oman Refineries Ltd. Post BORI Residential Complex, Distt. Sagar Bina-470 124 Madhya Pradesh, India.

45. The Chairman

Oil and Natural Gas Corporation Ltd. Jeevan Bharti, Tower-II, 124 Indira Chowk, New Delhi-110001

46. The Director

Delhi Parks and Garden Society, 6th Level, C-Wing, Delhi Secretariat, IP Esate, New Delhi, Delhi 110002

### 47. The Chairman

Delhi State Industrial & Infrastructure Development Corporation Ltd. Head Quarter N-36, Bombay Life Building, Cannaught Circus, New Delhi-110001

### 48. The Chairman

Delhi Tourism and Transport Development Corporation 18-A, D.D.A SCO Complex, Defence Colony, New Delhi-110024

### 49. The Secretary

Department of Environment, Delhi Secretariat, IP Estate, New Delhi, Delhi 110002

### 50. The Secretary

Ministry of Railways, Room No. 256-A, Rail Bhawan, Raisina Road, Rajpath Area, Central Secretariat, New Delhi, Delhi-110001

### 51. The Secretary

Department of Power Delhi, 8th Floor, B wing Delhi Secretariat, IP Estate, New Delhi-110002

### 52. The Chairman

Unified Traffic and Transportation Infrastructure Planning and Engineering Centre IInd Floor, Vikas Minar, IP Estate, New Delhi 110002

### 53. The Chairman

Delhi Transport Corporation Office at DTC HQ I.P Estate, New Delhi

# 54. The Chairman

Rajasthan State Pollution Control Board A-4, Jaane Dungi Institutional Area Jaipur-302004

### 55. The Director General

Central Public Works Department A-wing, Nirman Bhawan New Delhi-110108

# Comprehensive action plan for air pollution control in Delhi and NCR

1. Source-wise clean air action	plan and compliance stra	egy for Delhi and NCR to	meet clean air standards
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stations will be set up by March, 2017. The UP State Pollution Control Board will set up 6 manual and 8 real

2.1	Air	quality	monitoring
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time stations.

Sl. No.	Action points	Agency responsible	Timeline of EPCA for implementation	Decision during the Meetings in MoEF&CC
2.1.1	DPCC to set up 20 more real time monitoring stations: The grid plan should be representative of population distribution and land use including residential, commercial, industrial, roadside and sensitive areas. Delhi currently has 28 real time air quality monitoring stations that are operated by Central Pollution Control Board (CPCB), Delhi Pollution Control Committee (DPCC), and Ministry of Earth Sciences (MOES) with continuous relay of information. These include 10 manual stations and 18 real time stations.	Department of Environment (DOE), Delhi Pollution Control Committee (DPCC)	Done	Agreed
2.1.2	NCR-wide air quality monitoring expansion: The SC order of 2.12.2016 has directed CPCB to expand monitoring in the NCR. Accordingly, CPCB has submitted a plan to the Hon'ble Court. This includes:—  1. Uttar Pradesh has 10 manual and 1 real time monitoring stations with one each in Ghaziabad and Noida. Real time	Central Pollution Control Board (CPCB) State pollution	Rajasthan: Done Uttar Pradesh: December 2017 Haryana: January 2018	Rajasthan: N.A UP: February 2018 Haryana: January 2018

- 2. Haryana has 4 real time stations and will set up 13 more real time and 22 manual stations.
- 3. Rajasthan has 9 manual stations; 2 real time stations are under installation, which will be completed by March 2017. The Hon'ble SC, *vide* its order dated 06.02.2017, has directed utilization of ₹ 2.5 crore from the fund created from Environment Protection Charge on big diesel cars for installing monitoring stations and a Central Control Room for operational control and reporting in Delhi NCR. This is as per the plan submitted by CPCB.
- 2.1.3 Enforce Graded Response Action Plan as directed by the EPCA, Task Force Hon'ble Supreme Court and notified by the Ministry of under CPCB Environment, Forests and Climate Change

EPCA, Task Force Ongoing. Has enforced durin and helped to down severe

Ongoing. Has been Agreed enforced during 2017 and helped to bring down severe levels of pollution

2.1.4 Undertake satellite-based monitoring for tracking and enforcing agriculture waste burning

State Governmen ts, CPCB

Ongoing during crop burning season each year

Environment Ongoing (CPCB to departments and give progress every state boards in NCR 3 months)

to Agreed ry

Agreed

2.1.5 Research studies including air pollution inventory, source apportionment, health impact studies, exposure impacts and other relevant studies: Govt. to support researchworks/scientific studies by academic/research institutions. Expertise will be sought from various institutions to develop protocols for assessment of the

research proposals

2.2	Action	to	reduce	vehicular	emissions

Sl.No.	Action points	Agency responsible	Revised timeline for implementation	Decision during the Meetings in MoEF&CC
1	2	3	4	5
	Emission and Fuel Quality for New Vehicles			
2.2.	Ensure on-schedule implementation of BS VI fuel and emission standards, including early delivery of BS VI fuel for vehicles to modify technologies. Ensure registration of only BS IV vehicles from April 1, 2017 and only BS VI-compliant vehicles from April, 2020 Supreme Court order of March 29, 2017 has directed that no vehicle that is not BSIV compliant can be registered from April 1, 2017. Any BSIII vehicle that comes for registration will have to provide the proof of sale before March 31, 2017	State transport departments, Ministry of Road Transport and Highways (MORTH) and Ministry of Petroleum and Natural Gas (MOPNG)		Decision pending with Hon'ble court.
2.2.2	Action on dieselization: The SC order dated 12.8.2016 has imposed an environment pollution charge of 1% on registration of diesel vehicles with 2,000 cc and above. A fund has been created from this revenue to fund pollution controlefforts. Tax measures are needed to nullify incentives for diesel cars over petrol cars.	СРСВ		Decision pending with Hon'ble court.

2.2.3 Expand CNG programme across NCR: The SC orders dated 16.2.2015, 5.1.2016 and 10.5.2016 have directed CNG stations to be set up across NCR and taxis to convert to CNG. NCR to expand CNG bus and auto fleets (see agenda on public transport).

MOPNG, GAIL/IGL

Between December 2015 to current, the number of CNG stations has increased. Another 92 stations have been added across NCR. MoPNG to provide a plan for further expansion and for use in buses and public transport, including removal of fiscal distortions that are barriers to fast adoption of this fuel as against diesel.

MOPNG to provide plan for further expansion of CNG across NCR by end of January 2018.

segments of two-wheelers, three-wheelers and buses. Plan infrastructure for charging and battery disposal. Identify and notify commercial areas in cities with high footfalls and good public transport and goods transport connectivity that can be pedestrianized, supported by zero emission battery-operated vehicles: Priority may be accorded to battery- operated para- transit as feeders and for last mile connectivity in such areas. Ensure organized deployment to reduce congestion.

DOE & DPCC, SPCBs, Transport Dept, municipal bodies, Discoms MoRTH to submit plan within 3 months with deliverables, focus on speedy implementation to target 3 wheelers and buses and feeder services like taxis, metrofeeder and to provide NCR-wide charging infrastructure.

Plan by February 28, 2018

The issue of e-mobility is under discussion in NITI Aayog and group of Secretaries. This may take some more time. MoRTH has issued enabling regulations already. State Government of Delhi and those of NCR States should prepare the plan within one (1) month for speedy

1	2	3	4	5
				implementa tion, as per MoRTH regulations.
2.2.5	Install vapour recovery systems in fuel refueling outlets to reduce benzene emissions in NCR. CPCB has issued direction for installation of stage I and Stage II vapor recoverysystem in all retail outlets with capacity 3000 klm and more in 46 million plus cities by December 2017. In Delhi and NCR all retail outlets should complywith this.	MOPNG, Transport Deptt., State boards, DOE	May 2018 (6 months from approval of plan)	Agreed
	ON-ROAD VEHICLES			
2.2.6	Auditing of Pollution under Control (PUC) certification centres The SC orders dated 25.1.2016, 2.12.2016, 17.1.2017 and 06.02.2017 have directed the Government and EPCA to audit stations in Delhi- NCR and suggest improvements.	State departments of transport in Delhi and NCR	In its order of August 10, 2017 Hon'ble Court has already given directions to MoRTH on this. MoRTH to provide compliance report to Hon'ble Court on implementation of its directions by December 10, 2018.	MORTH has already issued directions to States. Compliance from State Governments expected by 31st January 2018
2.2.7	Tighten PUC norms for post-2000 vehicles. Upgrade in-use emissions testing for diesel vehicles.	Ministry of Road Transport and Highways	Hon'ble Court has in the October 11, 2017 order directed ARAI (Automotive Research Association of India) to give report on this matter within 8 weeks to EPCA.	Noted

Written Answers to

[RAJYA SABHA]

Starred Questions

2.2.8	Implement an on-board diagnostic system fitted in new vehicles for vehicle inspection. Improve facilities for its implementation	Ministry of Road Transport and Highways Department of Transport, NCR	The Union has to revert back on the proposal for hand-held scanners to verify the functioning of OBD system and the plan proposed by the Hon'ble Court (vide its order dated October 11) to phase in the introduction, starting Grade A cities. MORTH	Affidavit already filed by MoRTH in SC. Further direction of SC are awaited.	
2.2.9	Link PUC certificates with annual vehicle insurance to ensure 100 per cent compliance.	MORTH, Transport Department, IRDA (Insurance Regulatory and Development Authority)	Done. In its order of August 10, 2017 Hon'ble Court has already given directions to MoRTH on this.  MoRTH to provide compliance report to Hon'ble Court on implementation of its directions by December 10, 2018. MORTH	MORTH has already written to LIC and IRDA. MORTH to provide compliance by 28th February 2018.	
2.2.10	Enforcement of law against visibly polluting vehicles: impose penalty, launch extensive awareness drive against polluting vehicles.	Department of Transport, GNCTD, Rajasthan, UP, Haryana	Ongoing	Agreed	
2.2.11	Delhi to review and upgrade the Burari commercial vehicle testing centre.	Transport Department, Delhi	February 28, 2018	Commercial Vehicle Testing Centres coming up immediately in Jhuljhuli. 4 such other	•

Starred Questions

Written Answers to

[11 February, 2019]

36 2 3 4 5 centres coming up Written Answers to in 6 months. Burari is still pending approval. 2.2.12 Ensure requisite infrastructure for hydro testing State Transport February 28, 2018 This is a safety of CNG cylinders in Delhi and NCR. Departments, issue and is having Ministry of monitored as part of Delhi Government Petroleum and [RAJYA SABHA] Natural Gas Action Plan TRANSIT TRUCK TRAFFIC Delhi Transport 2.2.13 Divert truck traffic: SC orders dated 9.10.2015, Ongoing Agreed. Turn around facility will 16.12.2015 and 5.1.2016 directing diversion of Department nondestined trucks and imposition of ECC on and Municipal be provided on priority incoming trucks. SC order for installation of Corporation of basis in Badarpur, RFID system in Delhi: As per the orders dated Kundli, Tikri, Gurgaon, Delhi 9.10.2015, 5.1.2016 and 22.8.2016, the SDMC NH24. NHAI and PWD is tendering for RFID for 13 entry points, will give timelines for which account for 80% of commercial traffic the same. into Delhi. The system will be commissioned

before next winter.

2.2.14	Check overloading: The SC order dated 5.1.2016 directing for weigh-in- motion bridges/machines (WIM) at entry points to Delhi. NHAI has commissioned 60 WIM at 6 toll plazas for entry into Delhi. However, implementation of its penalty, which is 10 times of applicable rate for over-loaded vehicles, is lagging.	NHAI to commission WIMS and enforce at all entry points	February 28, 2018	Agreed	Written Answers to
2.2.15	Fast track construction of Western and Eastern Peripheral Expressways: Take steps to expedite early completion of the Expressways and submit a completion schedule.  SC orders dated 11.2.2005, 11.3.2005, 1.8.2005 and 31.3.2016 on building/upgrading alternative bypass roads. The EPE is on schedule for completion in July 2018 and one stretch of WPE has been commissioned.  The EPCA has given a report on existing alternative routes that need upgradation. This is also being pursued with MoRTH and NHAI.	NHAI schedule for EPE is mid-2018 Haryana governme nt schedule for WPE is mid- 2019	NHAI and Haryana Government to comeback to Hon'ble Court on expediting schedules in next hearing on December 6, 2017.	Both express ways would be open to public by April, 2018	[11 February, 2019] Si
2.2.16	Inter-State freight transport plan: Submit plan for inter- and intra- State transport sector for short term, mid-term and long term action points to improve rail-based freight traffic to reduce dependence on trucks.	Transport Department to coordinate with NCRPB and Railway Ministry	Submission of plan by February 28, 2018	MOUD to coordinate with State Government and railways and submit plan with one (1) month.	Starred Questions 37

1	2	3	4	5	Ċ
2.2.17	Fuel quality: Prepare an action plan to check fuel adulteration and random monitoring of fuel quality data. The MoPNG has set up a fuel testing laboratory, based on previous SC directions.  To review its operations and to ensure that fuel testing is done across NCR for all combustion fuels.	MOPNG	February 28, 2018	Agreed	Withen Answers to
2.3 Str	rategies to reduce vehicle numbers onroads				_
	Public Transport Strategies				Ą
2.3.1	Improvement in bus numbers and services. SC orders dated 27.7.998 and 5.1.2016 directing Delhi Government to abide by SC direction to augment to 10,000 buses by 2000 and the Union to provide land for bus depots.	Delhi Transport Department, DTC, DIMTS, DDA	Delhi Government must ensure total compliance with order of 1998 and 2016 by December 2018. This requires a total fleet of at least 10,000 buses	Agreed	RAJYA SABHAJ
2.3.2	Implement the recommendations of Route Rationalization Report of GNCTD. Improve availability by rationalizing routes and fleet enhancement with requisite modification.	Delhi Transport Department, DTC and DIMTS	Immediate	June, 2018	<u>&gt;</u>
2.3.3	Reform of DTC and Cluster Bus Operations-modernize fleet and crew scheduling process of DTC, install GPS units on DTC buses and create a traffic control cell for monitoring bus	Delhi Transport Department, DTC and DIMTS	Immediate	4000 buses to install GPS in 3 months. Remaining fleet by December 2018.	Starred Questions

	movement, rationalize scheduling of buses under DTC and cluster scheme.				Written Answers
2.3.4	IT system in buses, bus- stops and control centre and passenger information systems for reliability of bus services, and service monitoring.	Delhi Transport Department, DTC and DIMTS	Immediate	Initial activities by March, 2018. Completion by December 2018.	Answers to
2.3.5	Bus parking should be made integral to urban planning. Multi- level bus parking to be provided in depots to more efficiently use available land area. Multi-modal, multi-use bus depots to be developed to provide high-class bus services and terminal experience to passengers. Should include well equipped maintenance workshops.	Delhi Transport Department, DTC and DIMTS	Immediate. EPCA report on availability of bus depot land shows that land is available for additional 2000 buses and that Delhi Government must use options for multi-level parking in rest. DDA has made the requisite changes in Master Plan to allow for multi- levelparking	Millennium Depot issue pending in the court. Timelines can be finalised after court decision.	[11 February, 2019]
2.3.6	Need bus fare policy to ensure that it is affordable and remains competitive <i>vis-a-vis</i> the operational cost of two- wheelers.	Delhi Transport Department, DTC and DIMTS	Immediate	Agreed	Starred (
2.3.7	Enforce bus lanes and keep them free from obstruction and encroachment.	Delhi Transport Department, DTC, DIMTS	Immediate	Agreed. To be enforced by Delhi Police and compliance given	Starred Questions 39

1	2	3	4	5
2.3.8	Augmenting the service of Metro for carrying more passengers: SC order dated 52016 directing for augmentation of service/coaches. Metro has submitted to EPCA its plan for inducting 486 additional coaches by December 2017 for existing lines. Of this, 270 have been procured. In addition, Metro has submitted proposal for 602 coaches, which is being examined by the Delhi govt.	DMRC	December 2018	Proposal pending with Delhi Govt. Timeline is agreeable.
2.3.9	Three-wheelers Implement electro-mobility for three-wheelers to make them zero emission as efficient feeder system for last mile connectivity and integration with bigger public transport systems. Organise their services for efficient deployment.	State transport departments	May 2018	State Govt. of Delhi and those of NCR States to submit the plan within one (1) month for speedy implementation.
2.3.10	BRTS/LRTS to be implemented in targeted high frequency routes and complemented with bus services with proper integration of routes, stations and terminals. Explore feasibility of BRT/LRTS connectivity between Delhi and other NCR cities	Delhi Transport Department, DTC and DIMTS	Transport departments of Delhi, Haryana, UP and Rajasthan to provide action plan with schedules of key BRTS/LRTS corridors by February 28, 2018	Transport departments of Delhi and Haryana to submit Action Plan by 28th February 2018.
2.3.11	Fare integration and common ticketing; bring ETVMs into all DTC buses. Common mobility cards to be the mandatory access card for buses.	Delhi Transport Department, DTC and DIMTS	Immediate	Agreed

Written Answers to

[RAJYA SABHA]

Starred Questions

2.3.12	Implementation of multi- modal integration plan for bus-Metro IPT-NMT at key/all interchange points.	Delhi Transport Department, DTC and DIMTS	Immediate DIMTS (Delhi integrated multi model system) Delhi Govt.	Delhi Transport Department to submit a plan in 3 months	Written Answers to
2.3.13	Demarcation and development of Influence Zones around Metro stations as per MPD-2021 to improve access to the public transport system.	Transport Department, PWD, DDA/UTTIPEC, MRC, DTC, DIMTS	Immediate	Delhi Transport Department to submit a plan in 3 months	swers to
2.3.14	Proper regulations and organisation including providing driver-training, certification, etc. for cab and auto-rickshaw drivers	DDA, MCD, PWD	Immediate	Delhi Transport Department to submit a plan in 3 months	[11 Fe
2.3.15	NCR connectivity for public transport - need bus and Metro plans. Rationalize routes and augment public transport in NCR on CNG mode.	Ministry of Urban Development, NCR Planning Board, State Governments	MoUD to submit a comprehen sive plan by February 28, 2018 with clear deliverables	MOUD to submit the plan within one (1) month.	February, 2019]
2.3.16	Rationalize entry taxes in NCR under the NCR reciprocal agreement to lower costs of travel by public transport.	Ministry of Urban Development, NCR Planning Board, State Governments	Immediate	Matter to be taken up for discussion by Secretary (EF & CC) with Secretary MOUD	Starred Questions
2.3.17	Integrate ITS in bus systems in cities in NCR (automated vehicle location, passenger information system, fare collection system).	Ministry of Urban Development, NCR Planning Board, State Governments	Immediate	Agreed	)uestions 41

1	2	3	4	5
2.3.18	Regional Rapid Transit System (RRTS) integrated with local transit systems should be implemented to provide seamless connectivity between regional and sub-regional centres of NCR.	Ministry of Railways and State Governments	National Capital Region Transport Corporati on (NCRTC) to submit plan with schedule s by Decemb er 2017.	MOUD to submit plan within one (1) month.
2.3.19	Integrated passenger terminals to be created with mixed use and multi- modal facilities for passenger comfort, integrating regional and local public transit systems.	Ministry of Railways and State Governments	Immediate	MoUD to submit plan within one (1) month after coordination with
				Railways and State Government.
2.3.20	Implement traffic impact assessment of infrastructure project for planning and management.	Ministry of Urban Development, Municipal Governments, planning departments of cities, DDA in Delhi	Immediate	MoUD to submit plan within one (1) month.
2.4 No	n-motorized transport (NMT) network			
2.4.1	Prepare and implement zonal plans for developing an NMT network. This should include the following action points with appropriate timelines for implementation:	PWD, MCD, NDMC, DDA, Traffic Police, UTTIPEC	All NCR States to provide plans with clear deliverables and schedule for last-mile connectivity by February 28, 2018	State Government of Delhi and NCR to submit plan within three (3) months.

- Implement network plan for footpaths on all roads, as per the IRC codes and Street Design Guidelines. Target specific kilometers of footpaths and cycle tracks to be completed in a phased manner and cover the entirecity. Identify roads where dedicated and wide footpaths and cycle tracks (two-way) can be created on either side of the street, as per Street Design Guidelines.
- Implement a network plan for more secondary street networks and ungated streets to provide direct shortest routes for pedes-trians and cyclists.
   Vehicular traffic can also be redistributed from major junctions through multiple routes to decongest. Sig-nal-free corridors should be avoided as more road- space only
- Plan and upgrade pedestrian/NMT crossings at least every 250 m, with pedestrian signals and signages. These should preferably be at- grade. Reduce block sizes to reduce walking and cycling distances.

movement.

attracts more traffic and impedes people's

traffic police,

transport deptt.

NCR: All State

Governments.

adopt according to

their requirements.

(ii) Parking pricing policyand (iii) Parking

management strategies. Delhi Master Plan 2021

has provided for a ParkingDistrict Management

Plan.

transport
departments urban
development
departments
Municipal

# **Enforcement and Management**

2.5.2 Physically demarcate legal parking areas. Equip them with metering systems, proper signages, IT for information on parking availability to reduce cruising time and on-street management.

> Existing/planned public parking facilities and onstreet and off- street parking (including multilevel) facilities should bebundled for management by a single agency/operator. New stand- alone parking only sites are mostly not required since parking is permitted in all use zones.

> Parking facilities within developments (e.g. commercial/residential/institutional) should be shared and priced for enabling use by different types of users during different times of the day, thus bringing down total parking space demand.

> Plan and implement parking provision for buses, commercial vehicles and IPT-NMT modes, and for the differently- abled.

Municipal corporations in Delhi and NCR Urban Development Department

February 28, 2018 MCD and Municipal Corporation of NCR

Agreed Other NCR States to study the Delhi model and adopt according to their requirements.

1	2	3	4	5
Parkin	g Pricing and Penalty			
2.5.3	Introduce and further upgrade variable time-based pricing, as per market demand. Coordinated off-street and on-street/surface pricingin commercial and residential areas, and parking permits in residential areas. Parking should be charged as per duration, location in city and size of the vehicle.		28th February, 2018	To be part of Parking policy expected to be finalized by 31st March, 2018
	Take steps to prevent parking of vehicles in the non-designated areas. Penalties related to parking should be charged 10 times the parking fee along with impounding of vehicles after a certain level of violation.  Strict penalty for violation of parking regulations and walkway encroachment. Parking on footpaths should be made a cognizable offence under the Delhi Municipal Corporation Act and PoliceAct. Reform parking lease agreements to increase parking revenue for local area development and public transport improvement.			
2.6 Tra	affic management			
2.6.1	Introduce early alarm system during traffic congestion for the benefit of commuters on major routes, to facilitate route diversion.	PWD, MCD, NDMC, DDA, Traffic Police, UTTIPEC NCR: All	State traffic police departments of Delhi, UP, Haryana and Rajasthan to implement this plan on traffic manageme nt by May, 2018	Agreed ITMS project of DDA pending with MHA

		State Governments, Transport Departments Urban Development Departments	
2.6.2	Consider introducing plan for flexi/staggered timings to minimize peak movement of vehicles on roads.	May-18	Agreed
2.6.3	Synchronize traffic movements/introduce intelligent traffic systems for lane-driving.	May-18	Agreed
2.6.4	Formulate action plan for controlling decongestion of fuel stations including increasing the number of dispensing machines.	May-18	Agreed
2.6.5	Electronic monitoring of traffic violations.	May-18	Agreed
2.6.6	Examine existing framework for removing broken down buses/trucks from roads and create a system for speedy removal and ensuring minimal disruption to traffic from such buses/trucks.	May-18	Agreed
2.6.7	Conduct audit of traffic intersections and install functional traffic signals at all major inter sections in all NCR cities.	May-18	Agreed

Written Answers to

[11 February, 2019]

Starred Questions

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2.6.8	Conduct review of traffic signaling system at all intersections in Delhi/Noida and Gurugram and other NCR towns that are traffic hotspots and bring requisite changes to reflect the traffic movement pattern at intersections.		May-18	Agreed	_
2.6.9	Enforce lane driving through heavy fining as in Mumbai.		May-18	Agreed	
2.7 Po	wer plants and industries				
2.7.1	Permanent closure of Badarpur Power Plant after commissioning of the Tughlakabad sub-station or move towards cleaner natural gas	NTPC and Power-grid corporati on	Badarpur will be permanently closed by mid-2018	Agreed	
2.7.2	Closure of Badarpur during peak winter months when Graded Response Action Plan is Done in force	NTPC/DPCC		Agreed	
2.7.3	Monitoring of flyash pond at Badarpur, particularly during summer months to control fugitive dust	DPCC	Done	Agreed	
2.7.4	Plan for site restoration of over 600 ha fly ash pond of Badarpur	NTPC	Done. NTPC has submitted to DPCC on-site remediation before permanent closure	Agreed	
2.7.5	Time-bound action based on plan for restoration of fly ash pond land area	NTPC	Site remediation by mid-July 2018	Agreed	

2.7.6	Move to full utilization of the cleaner natural gas- based Bawana station for power supply to Delhi	Department of Power, Delhi with GAIL	Immediate	The recommendati- on is already implemented to a substantive extent with the decision regarding full utilization of one unit of the Bawana Plant. Unit 1 should be made operational by 1.3.2018.	Written Answers to
2.7.7	Progressively close the older and more polluting thermal power plants in NCR and to move to cleaner natural gas. Change the merit order dispatch policy of the Union Government so as to incentivize cleaner plants to operate in the region.	Ministry of Power and State Governments	MoP and MoPNG to provide plan with timelines by February 28, 2018		[11 February, 2019]
Industr	ries				
2.7.8	Urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high Sulphur and heavy metals.	MoEF&CC and State Governments	Done. State Governments of Delhi, Haryana, UP and Rajasthan to comply with SC order of October 24, 2017	Agreed	Starred Questions
2.7.9	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the	DPCC and State pollution control boards	Immediate . State Government of Delhi, Rajasthan, UP and Haryana to issue notification under Section 19.1 and 19.3 of Air Act, 1980	Agreed	uestions 49

1	2	3	4	5
	acceptable fuels as mandated by State pollution control boards		by December 31, 2017 State Government	
2.7.10	Strict enforcement of air pollution control measures in all industries, includes those located in unauthorized areas.	DPCC and all State pollution boards	Immediate	Agreed
2.7.11	Stop unrestricted import of such fuels, which are high in pollution because of high Sulphur or toxins	Ministry of Commerce	Immediate	The matter is under discussion with MOPNG and DGFT and will be finalized shortly
2.7.12	Ensure that the sale, transportation and distribution of such fuels follows CMVR strictly for hazardous goods and ensure that there is no sale in restricted regions	Oil marketing companies	Immediate	Agreed
2.7.13	Ensure calibration and working of Continuous Emission Monitoring System (CEMS) in all industries in NCR and provide information to monitoring agencies to begin and work out how this information can be provided to public as this will ensure that the system is operational	CPCB, DPCC and all State boards	Immediate	Agreed

Written Answers to

[RAJYA SABHA]

Starred Questions

Brick-Kilns						
2.7.14	Convert all brick kilns to zigzag technology- from natural draft kilns to induced-draft kilns (zigzag technology).	MOEFCC and State pollution control boards	Done as per following schedule. Only brick kilns which have converted to zig-zag technology and have been certified by the State pollution control board will be allowed to operate during winter 2017-2018 By July 1, 2018, only brick kilns with zig-zag technology will be allowed to operate in NCR	Agreed	Written Answers to [11 F	
Incine	erators				Rebru	
2.7.15	Implement emission norms for incinerators and examine the feasibility of less polluting alternatives.	Department of Environment, CPCB, DPCC, SPCBs	Immediate	Completed	February, 2019]	
2.7.16	Implement CEMS for incinerators and provide data on emissions on an open platform progressively.		Immediate	June, 2018	\$	
2.7.17	Develop a siting policy for biomedical incinerators.		February 28, 2018	Completed	Starred Questions	
Waste	-to-Energy Plants				)uest	
2.7.18	Strict implementation of emission norms, use State of the art technology and provide emission data to State Pollution Control Boards.	State Pollution Control Boards	Immediate	March, 2018	ions 51	

1	2	3	4	5	
2.7.19	Develop a siting policy for waste to energy plants	MOEFCC, CPCB, State Pollution Control Boards	December 31, 2017	Completed	
2.8 Ge	neratorsets				
2.8.1	Ensure that only those DG sets that meet the standards are allowed to operate.	CPCB, DPCC, SPCBs and Department of Environment	Immediate	Agreed	
2.8.2	Operating time of DG sets should be regulated according to graded action plan.	CPCB, DPCC, SPCBs and Department of Environment	Done	Agreed	
2.8.3	Only approved fuel should be allowed.	CPCB, DPCC, SPCBs and Department of Environment	Immediate	Agreed	
2.8.4	Non-usage of DG sets in social events as per graded action plan.	CPCB, DPCC, SPCBs and Department of Environment	Done	Agreed	
2.8.5	Alternate power systems should be promoted in cell towers, and use of DG sets discouraged.		Immediate	Agreed	

2.9 ()	pen burning (including solid waste and agricul	tural residues)			
2.9.1	SC order dated 16.2.2015 has directed a complete ban on garbage burning in the entire NCR region. This is being monitored by Delhi and NCR State Governments. Take stringent action against open burning of biomass/leaves/tyres etc. to control such activities.	Department of Environment, SPCBs DPCC, municipal bodies, DPGS	Immediate	Agreed	
2.9.2	Ensure proper collection of horticulture waste (biomass) and composting-cum- gardening approach; municipal zonal offices should be responsible for controlling burning of leaves and garbage on roads/parks. All horticulture agencies should have compost pits in parks.	Municipal bodies and other park owning bodies like DDA in Delhi	Immediate	Agreed	
2.9.3	Implement citizen reporting app-reporting of garbage/municipal solid waste burning through mobile-based applications and other social media platforms linked with Central and State-level control rooms for accountability. Build an awareness campaign through RWAs, Eco Clubs and municipal authorities.		Immediate Delhi Govt.	Agreed	
Regio	nal Problem and Biomass Burning				
2.9.4	Ensure strict enforcement of ban on burning of agriculture waste and crop residues in Punjab and Haryana.		Ongoing	Agreed	

1	2	3	4	5	
2.9.5	To increase subsidy for purchase of equipment that eliminates the need for burning stubble and straw.	State Governments in NCR and Punjab	Ongoing	Agreed	
2.9.6	Enforce the series of directives from the Hon'ble Supreme Court and NGT on ban on agricultural burning and recycling and reuse of this waste.	State Governments in NCR and Punjab	Ongoing	Agreed	
Episod	dic Events				
2.9.7	Fire crackers-Implement and monitor the SC order of 12-Sep-17	Department of Environment, SPCBs DPCC, DCP	Immediate	Agreed	
2.10 Г	Domestic chulha burning and open eateries				
2.10.1	In slums and low- income neighbourhoods, as well as roadside eateries/dhabas/resturauntsetc promote and give access to LPG and electricity. Link commercial license to clean fuels.	Department of Environment, MoPNG	Immediate	Agreed	
2.10.2	Prohibit use of coal in hotels and restaurants, eliminate use of kerosene for cooking in NCR and incentivize move to LPG.	MoPNG and State Governments	Immediate	Agreed	
2.10.3	A targeted programme can be developed with the Union Ministry of Petroleum and Natural Gas for wider distribution of LPG.	MoPNG and State Governments	Immediate	Agreed	

#### 2.11 Control measures for road dust

- 2.11.1 SC direction dated December 16, 2016 has directed repair and building of pavements and vacuum cleaning of roads. This needs to be expedited and implemented across NCR. Based on this, the following may be carried out:
  - Implement street design guidelines for footpaths and cycle tracks with adequate vegetative buffers and paving of roads. Take steps for blacktopping/pavement of road shoulders to avoid road dust.
  - Phase-in mechanical/vacuum-based street sweeping wherever feasible; introduce wet/ mechanized vacuum sweeping of roads.
  - •Implement truckloading guidelines; use of appropriate enclosures for haul trucks; gravel paving for all haul routes.
  - Sprinkling of recycled water (without compromising other uses); introduce water fountains at major traffic intersections, wherever feasible.
  - Maintain pothole-free roads for free flow of traffic to reduce emissions and dust.

Department of Environment, municipal bodies, DDA, PWD, CPWD, DSIIDC, DTTDC Roadowning agencies, Police Dept. Forest Dept.

Immediate and intensify during Agreed implementation of GRAP

1	2	3	4	5
	• Increase green cover in Delhi. Undertake greening of open areas, gardens, community places, schools and housing societies.			
2.11.2	Enforcement of air pollution control in concrete batching (use of water spray and wind breakers, bag filter at silos and enclosures, hoods, curtains etc.)		Immediate	Agreed
2.12	Control measures for construction dust			
2.12.1	SC order dated 16.2.2015 directed the Delhi govt to ensure measures are taken to mitigate dust pollution from construction. The EPCA has given a concise check list for inspection of construction sites. This should be implemented. Undertake control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units. Penalties have also been enhanced. Needs enforcement.	Municipal bodies, PWD, CPWD, DSIIDC, DTTDC, road owning agencies	Immediate	Agreed
2.12.2	For material handling and construction demolition, it should be obligatory on part of the developers to provide evidence of debris disposal at designated sites. Promote recycling of construction material. Implement provision of Central regulations for construction and demolition waste	Municipal bodies, PWD, CPWD, DSIIDC, DTTDC, road owning agencies	Immediate	Agreed

Written Answers to

[RAJYA SABHA]

Starred Questions